

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1480

FIR No. 264/20

PS: Mundka

U/s: 33/38/58 D. E. Act, 188 IPC and Sec. 51 Disaster M. Act

State Vs. Khushvinder Singh

23.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for anticipatory bail moved under section 438 of Cr. P. C. on behalf of applicant/accused Khushvinder Singh.


Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Rahul Tiwari, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

Written reply received from the IO. Ld. counsel for the applicant/accused submits that he has received the copy of the same.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders on the present bail application at 2.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.23.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1481

FIR No. 344/18

PS: Nihal Vihar

U/s: 302 IPC

State Vs. Bharat

23.07.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for interim bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Bharat.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant.

No reply received from the IO. Reply be called for the next date of hearing.

Copies of medical documents annexed with the application be also verified through concerned IO/SHO and report be filed on the next date of hearing.

Be listed for consideration on the present bail application on 29.07.2020 before concerned ASJ on duty.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.23.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1486

FIR No. 342/20

PS: Mundka

U/s: 308/34 IPC

State Vs. Sunil & Ors.

23.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for interim bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Sunil.

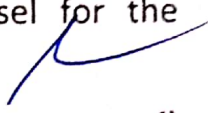
Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

It is informed by the ahlmad that Ld. counsel for the applicant/accused has made a phone call to him and has stated that he will not be available today as he is suffering from fever and sought adjournment. Hence, matter is adjourned.

At request, be listed for consideration on the present bail application on 25.07.2020 before Ld. ASJ on duty.

Date is given as per the convenience of the counsel for the applicant/accused.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.23.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1169

FIR No. 611/20

PS: Ranhola

U/s: 323/354-B/506/509/34 IPC

State Vs. Manjeet Singh & Ors.

23.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

These are two separate bail application moved for applicants/accused Manjeet Singh and Jitender Kumar.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Shyam Lal Jain, Ld. counsel for the complainant has joined the proceedings through Video Conference.

Sh. Ashok Kumar Singh and Sh. Parmod K. Tiwari, Ld. Counsels for the applicants/accused have joined the proceedings through Video Conference.

Part arguments heard on the bail application. During the arguments, counsel for the complainant has pointed out that the jewellery of the complainant was also stolen and the offence under Section 394 IPC is also made out.

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Bail Application No. 1169

FIR No. 611/20

PS: Ranhola

U/s: 323/354-B/506/509/34 IPC

State Vs. Manjeet Singh & Ors.

23.07.2020

It is stated that the said submissions were made during investigation before the IO also, but the said sections have not been added by the IO. Written reply received by the IO in which it is stated that the applicant has joined the investigation. However, in the reply, it is not mentioned if there were any such allegations made in FIR. In these circumstances, clarifications are required from the IO on the above mentioned facts. Hence, IO shall join the proceedings on the next date of hearing and clarify the said facts.

Be listed for consideration on **27.07.2020** before concerned duty ASJ to be taken up through Video Conference.

IO shall also join the proceedings on the next date of hearing.

Ld. Counsels for the applicants have acknowledged that they have received the copy of the reply filed by the IO.

Interim protection to be continued till next date of hearing.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.23.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1139

FIR No. 610/20

PS: Ranhola

U/s: 323/452/506/509/34 IPC

State Vs. Madhuri & Ors.

23.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for anticipatory bail moved under section 438 of Cr. P. C. on behalf of applicant/accused Madhuri.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Ashok Kumar Singh and Sh. Parmod K. Tiwari, Ld. Counsels for the complainant have joined the proceedings through Video Conference.

Sh. Shyam Lal Jain, Ld. counsel for the applicant/accused has joined the proceedings through Video Conference.

Written reply filed by the IO. Copy supplied to ld. counsel for the applicant.

Part arguments on the bail application heard. Certain clarifications are required from the IO in case FIR No. 611, PS Ranhola which is a

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Bail Application No. 1139

FIR No. 610/20

PS: Ranhola

U/s: 323/452/506/509/34 IPC

State Vs. Madhuri & Ors.


23.07.2020

connected FIR. Hence, the present application shall also be decided along with FIR No. 611.

Be listed for consideration on **27.07.2020** along with the said application before concerned duty ASJ to be taken up through Video Conference.

IO shall also join the proceedings on the next date of hearing.

Interim protection to be continued till next date of hearing.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West
Special Court Under the POCSO Act,
THC, Delhi.23.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1204

FIR No. 59/20

PS: Kirti Nagar

U/s: 304/308/323/506/147/148/149 IPC

State Vs. Manuveer Hussain

23.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Manuveer Hussain.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

It is informed by the ahlmad that Ld. counsel for the applicant/accused has made a phone call to him and has stated that he will not be available today as he is struck in traffic jam and sought adjournment. Hence, matter is adjourned.

At request, be listed for consideration on the present bail application on 25.07.2020 before Ld. ASJ on duty to be taken up through video conference.

Date is given as per the convenience of the counsel for the applicant/accused.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.23.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1472

FIR No. 279/19

PS: Nihal Vihar

U/s: 392/411/34 IPC

State Vs. Rahul @ Murga

23.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for interim bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Rahul @ Murga.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Pardeep Kumar, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 2.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West
Special Court Under the POCSO Act,

THC, Delhi.23.07.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1484

FIR No. 362/20

PS: Mundka

U/s: 33 of Excise Act

State Vs. Ramesh

23.07.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Susheel Kumar Pandey and Ms. Rachna Aggarwal, Ld. Counsels for the applicant/accused have joined the proceedings through Video Conference.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 2.00 P. M. today itself.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.23.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1485

FIR No. 16/20

PS: Anand Parbat

U/s: 498-A/304-B IPC

State Vs. Mahesh Pandey

23.07.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for interim bail moved under section 439 of Cr. P. C. moved on behalf of applicant/accused Mahesh Pandey.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Amit Kaushal, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

IO has filed reply to the present bail application. Copy supplied to ld. counsel for the applicant/accused.

The present case involved offence under section 498-A, 304-B of IPC. Therefore, I deem it essential to serve notice upon the complainant before deciding the present application.

Let notice be issued to the complainant/family of the deceased through concerned IO/SHO for the next date of hearing.

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Bail Application No. 1485
FIR No. 16/20
PS: Anand Parbat
U/s: 498-A/304-B IPC
State Vs. Mahesh Pandey

23.07.2020

As per the allegations, the applicant is a sole bread earner of his family having two siblings and old aged father. Let family circumstances of the applicant be also verified and report be filed by the next date of hearing.

Be listed for consideration on the present application on **28.07.2020** before concerned duty ASJ to be taken up through video conference.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West
Special Court Under the POCSO Act,
THC, Delhi.23.07.2020